BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 408/2017 in C.P. (I.B) No. 115/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

Name of the Company:

SBI (COC).

V/s.

Sadbhav Enterprise Pvt Ltd. & Ors

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

<u>Code</u>

1. UMESH VED PCS IRP Umsh #Ved

2. Harmish is shah Advocate Responder

3. SIDDHARTHA SAMAL Advocate Col Barrelland

<u>ORDER</u>

Learned Advocate Mr. Siddharth Samal present for Applicant. Learned Advocate Mr. Harmish Shah present for Respondent no. 2.

IRP Mr. Umesh Ved present.

In view of pendency of IA 405/2017.

List the matter on 01.03.2018.

MANORAMA KUMARI

MEMBER JUDICIAL

Dated this the 19th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL